

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 13336/2020

(Arising out of impugned final judgment and order dated 12-02-2020 in OA No. 102/2014 12-02-2020 in OA No. 117/2014 passed by the National Green Tribunal)

ASSOCIATION OF POWER PRODUCERS & ORS.
VERSUS

Petitioner(s)

SANDPLAST (INDIA) LTD. & ORS.

Respondent(s)

(With IA No.84107/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84528/2020-EX-PARTE STAY and IA No.84108/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.84526/2020-INTERVENTION/IMPLEADMENT and IA No.84106/2020-PERMISSION TO FILE APPEAL and IA No.84524/2020-CLARIFICATION/DIRECTION)

WITH

Diary No(s). 18212/2020 (XVII)

(With IA No.86736/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86734/2020-STAY APPLICATION and IA No.86737/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.86735/2020-PERMISSION TO FILE APPEAL and IA No.86738/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-09-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Kandpal, Adv.
Mr. Gaurav, AOR

Mr. K. V. Vishwanathan, Sr. Adv.
Mr. S. Venkatesh, Adv.
Mr. Nitin Saluja, AOR
Mr. Vikas Maini, Adv.
Mr. Suhael Buttan, Adv.
Mr. Ashutosh Srivastava, Adv.
Mr. Abishek Nangia, Adv.
Mr. Anant Singh, Adv.

Mr. Sajjan Poovya, Sr. Adv.
Mr. Shri Venaktesh, Adv.
Ms. Nishtha Kumar, AOR

Mr. Vikas Maini, Adv.
Mr. Suhael Buttan, Adv.
Mr. Ashutosh Srivastava, Adv.
Mr. Abishek Nangia, Adv.
Mr. Anant Singh, Adv.
Mr. Pratibhanu Singh Kharola, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL Diary No. 13336/2020

Permission to file appeal is granted.

Qua appellant Nos. 2, 4, 5, 6, 7 -

Issue notice.

Dasti service, in addition, is permitted.

Tag the matter along with Civil Appeal Nos. 1692-1693 of 2020.

Pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

Qua Appellant Nos. 1, 3, 8 and 9

Issue notice.

Dasti service, in addition, is permitted.

Tag the matter along with Civil Appeal nos. 1692-1693/2020.

Impleadments are allowed. Pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT *qua* applicant Nos. 1 to 7 of the impleadment application.

Diary No(s). 18212/2020 (XVII)

Permission to file appeal is granted.

Issue notice.

Dasti service, in addition, is permitted.

C.A. Diary No. 13336/2020 etc.

Tag the matter along with Civil Appeal Nos. 1692-1693 of 2020.

Pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER